

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**(Civil Appellate Jurisdiction)**

**S.A. No. 547 of 2017**

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Batulwa Bibi & Ors.

..... Appellants

**Versus**

Bibi Jaibun & Ors.

..... Respondents

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**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

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For the Appellants : Mr. Baban Prasad, Advocate

For the Respondents :

**05/Dated: 29/06/2020.**

Learned counsel for the appellants, Mr. Baban Prasad has submitted that four weeks time after lockdown period may be granted to remove the defect no.1.

Put up this case after four weeks after lockdown period.

In the meantime, learned counsel for the appellants must remove the defect no.1.

If the order is not complied within four weeks after lockdown period, the appellants has to pay a cost of Rs.5,000/-, which shall be deposited before the Jharkhand State Legal Services Authorities, Ranchi.

**( Kailash Prasad Deo, J.)**

sandeep/R.S-